GOVERNMENTOF INDIA MINISTRY OF FINANCE DEPARTMENTOF FINANCIAISERVICES

LOK SABHA

UNSTARRED QUESTION NO. 1352

TO BE ANSWERED ON THE 9TH FEBRUARY 2018/MAGHA20, 1939(SAKA)

Companies involvedin Illegal Financial Activities

1352. SHRIMATI VSATHYA BAMA: SHRI BHARATHIMOHANR.K.: SHRI PR.SENTHIL NATHAN:

Willthe Ministerof FINANCE be pleased to state:

- (a) whether the Government has taken any stringent action on Public and Private Limitec Companies and its Directors for their alleged involvement in illegal financial activities and fraud committed banks;
- (b) if so, the details thereof along with the list of companies and directors booked during the last three years, year-wise;
- (c) whether the Government is unable to expedite certain cases booked against the culprits for clear violation under Provisions of Money Laundering Act and Foreign Exchange Management Act regulations and directives of Reserve Bank of India;
- (d) if so, the details thereof and if not, the reasons therefor and
- (e) the action taken against the said companies by Enforcement Directorate, RBI and Income Tax Departmentsso far?

ANSWER

The Minister of State in the Ministry of Finance (SHRISHIV PRATAPSHUKLA)

(a) to (e): Directorate of Enforcement has initiated investigations under Prevention of Money Laundering Act (PMLA), 2002 and under Foreign Exchange Management Act (FEMA), 1999 against 320 companies and 348 Directors of companies, who are suspected to be involved in illegal financial activities. A total of 168 cases has been filed in the last three years and the current financial year till November 2017. Year-wise details are at Annex. As regards other details, Enforcement Directorate has stated that appropriate action in such cases is taken under the provisions of law, and that disclosure of details is not in public interest as it may hamperongoing investigations.

Reserve Bank of India (RBI) has apprised that as per its directions, cases of fraud are required to be referred to relevant law enforcement agency for necessary action, and that specific information in this regard is not centrally maintained.

Income-tax Departmenthas informed that it takes stringentaction, in suitable cases against persons, including public and private limited companies and their Directors, *inter alia*, for evading taxes. Such actions include searches, surveys, assessment of income, levy of tax, penalty and filing of prosecution complaints before criminal courts, whicheve its applicable as per direct tax laws.

No specific input has been received regarding inability to expedite cases booked against culprits for clear violation under PMLA and FEMA regulations and RBI directives.

Annex

Lok Sabha USQ No. 1352for 9.2.2018, regarding "Companies involved in Illegal Financial Activities"

Year	No. of cases	No. of companies involved	No. of Directors involved
2014-15	58	45	55

2015-16	33	152	115
2016-17	34	42	91
2017-18	43	81	87
(up to November			
November			
2017)			
Total	168	320	348

Source: Enforcement Directorate.